

charge of adultery, which came to their notice in the second week of August, 1982, orders were issued on 27th September, 1982, for his reversion to his parent State of Rajasthan.

Project Report for Visakhapatnam Steel Plant

*158. SHRI SUBHASH CHANDRA BOSE ALLURI :

Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that detailed project report for the Visakhapatnam Steel Plant has been prepared by the Soviets; and

(b) if so, the action taken by Government in the matter ?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) and (b) The Detailed Project Report for Visakhapatnam Steel Plant was prepared by Messrs Dastur & Co. who are Principal Consultants for the Project. Since it was decided to implement this project with techno economic assistance from U.S.S.R. Messrs Dastur & Co. had taken into account information furnished by Soviet experts about equipment and technology in respect of major production facilities. The project Report has been accepted by the Government of India and the project is being implemented.

Production of VIM by M/s. Hindustan Lever

*159. SHRI KAMLA MISHRA MADHUKAR : Will the Minister of INDUSTRY be pleased to refer to the reply given to Unstarred Question No. 4251 on 17 December, 1980 regarding excess capacity utilisation of M/s. Hindustan Lever and state:

(a) whether it is a fact that MRTP and FERA companies like

Hindustan Lever Ltd. are indulging in unlimited production of mass consumption items like "VIM" merely on the strength of registration certificates;

(b) whether scourers like VIM have as their base material a common clay found in many parts of the country and involves no technology at all;

(c) whether exorbitant rates are being charged for VIM resulting in loss of precious foreign exchange through dividends;

(d) whether Government had indicated on 24 May, 1976 that capacities of such scourers were to be regulated; and

(e) if so, the reasons for the inordinate delay in taking decisions in this regard ?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) The manufacture of "scourers" is outside the purview of the Industries (Development & Regulation) Act, 1951. Hence, there are no legal constraints on its production.

(b) The base materials required for the manufacture of scourers are abrasive materials like quartz/silica, dolomite, chalk or soap stones/talc, etc. These materials are pulverised and mixed with acid slurry, soda ash, perfume, etc. in a suitable proportion.

(c) to (e) There is no statutory price control on this item. Further, as the manufacture of scourers is outside the purview of Industries (Development & Regulation) Act, 1951, it has not been possible to regulate capacities under the provisions of this Act.